

SCHEDULE II

¹[[See section 5(1B)]]

MATTERS FOR WHICH PROVISION MAY BE MADE IN A SCHEME

1. The employees or class of employees who shall join the Fund, and the conditions under which employees may be exempted from joining the Fund or from making any contribution.

2. The time and manner in which contributions shall be made to the Fund by employers and by, or on behalf of, employees ²[(whether employed by him directly or by or through a contractor)], the contributions which an employee may, if he so desires, make under ^{3***} section 6, and the manner in which such contributions may be recovered.

²[2A. The manner in which employees' contributions may be recovered by contractors from employees employed by or through such contractors.]

3. The payment by the employer of such sums of money as may be necessary to meet the cost of administering the Fund and the rate at which and the manner in which the payment shall be made.

1. Subs. by Act 28 of 1963, s. 13, for "[see section 6(2)]" (w.e.f. 30-11-1963).

2. Ins. by s. 13, *ibid.* (w.e.f. 30-11-1963).

3. The words, brackets and figure "sub-section (1) of" omitted by s. 13, *ibid.* (w.e.f. 30-11-1963).

- ¹[4. The constitution of any committee for assisting any Board of Trustees.
5. The opening of regional and other offices of any Board of Trustees.]
6. The manner in which accounts shall be kept, the investment of moneys belonging to the Fund in accordance with any directions issued or conditions specified by the Central Government, the preparation of the budget, the audit of accounts and the submission of reports to the Central Government or to any specified State Government.
7. The conditions under which withdrawals from the Fund may be permitted and any deduction or forfeiture may be made and the maximum amount of such deduction or forfeiture.
8. The fixation by the Central Government in consultation with the boards of trustees concerned of the rate of interest payable to members.
9. The form in which an employee shall furnish particulars about himself and his family whenever required.
10. The nomination of a person to receive the amount standing to the credit of a member after his death and the cancellation or variation of such nomination.
11. The registers and records to be maintained with respect to employees and the returns to be furnished by employers ²[or contractors].
12. The form or design of any identity card, token or disc for the purpose of identifying any employee, and for the issue, custody and replacement thereof.
13. The fees to be levied for any of the purposes specified in this Schedule.
14. The contraventions of defaults which shall be punishable under sub-section (2) of section 14.
15. The further powers, if any, which may be exercised by Inspectors.
16. The manner in which accumulations in any existing provident fund shall be transferred to the Fund under section 15, and the mode of valuation of any assets which may be transferred by the employers in this behalf.
17. The conditions under which a member may be permitted to pay premia on life insurance, from the Fund.
18. Any other matter ²[which is to be provided for in the Scheme or] which may be necessary or proper for the purpose of implementing the Scheme.

1. Subs. by Act 28 of 1963, s. 13, for items 4 and 5 (w.e.f. 30-11-1963).

2. Ins. by s. 13, *ibid.* (w.e.f. 30-11-1963).